

ITEM NO.110

COURT NO.2

SECTION III-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2441/2015

WINDSOR PARK R. W.A.

Appellant(s)

VERSUS

VICE CHAIRMAN, GDA. & ORS.

Respondent(s)

IA No. 14/2016 - EXEMPTION FROM FILING O.T.  
IA No. 12/2016 - EXEMPTION FROM FILING O.T.  
IA No. 11/2015 - EXEMPTION FROM FILING O.T.  
IA No. 9/2013 - EXEMPTION FROM FILING O.T.  
IA No. 197811/2023 - EXEMPTION FROM FILING O.T.  
IA No. 242429/2023 - INTERVENTION APPLICATION  
IA No. 22384/2022 - INTERVENTION/IMPLEADMENT  
IA No. 197810/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 13/2016 - PERMISSION TO FILE ANNEXURES  
IA No. 8/2013 - PERMISSION TO FILE ANNEXURES  
IA No. 10/2015 - PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS

WITH

SLP(C) No. 21898-21899/2016 (XI)

Date : 21-01-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s) : Mr. Ajay Choudhary, AOR  
Mr. Bhaskar Aditya , AOR

For Respondent(s) :Mr. Vaishnavi Srivastava, Adv.  
Mr. Shantanu Krishna, AOR

Mr. S. R. Singh, Sr. Adv.  
Mr. Rajeev Kumar Dubey, Adv.  
Mr. Ashiwan Mishra, Adv.  
Mr. Vinod Kumar, Adv.  
Mr. Krishna Pandey, Adv.  
Ms. Aditi Ishra, Adv.  
Mr. Subham Bahuguna, Adv.  
Mr. Himanshu Kumar, Adv.

Mr. Kamendra Mishra, AOR

Mr. Puneet Singh Bindra, AOR

Mr. Pradeep Misra, AOR  
Mr. Daleep Dhyani, Adv.  
Mr. Suraj Singh, Adv.

Mr. Bhaskar Aditya, AOR  
Mr. Pradeep Aggarwal, Adv.  
Mr. Lal Pratap Singh, Adv.  
Mr. Arjun Aggarwal, Adv.

Mr. Nikilesh Ramachandran, AOR  
Mr. Krishnanand Pandeya, AOR

Mr. Rana S Biswas, Adv.  
Mr. Sunil Kumar Sharma, AOR

Mr. Avijit Mani Tripathi, AOR  
Mrs. Preeti Sehrawat, Adv.

Mr. Sarad Kumar Singhania, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the parties have made a joint request that there is likelihood of an amicable settlement being arrived at in case the matters are being referred to Supreme Court Mediation Center. They further jointly requested that some Senior Mediator may be nominated. We leave it to the Co-coordinator of the Supreme Court Mediation Center to consider this request.

In view of the statement, the parties are requested to appear initially for interaction through virtual mode on 10.02.2026 at 11:00 AM and as and when personal appearance is necessary, the parties would appear before the Mediator nominated by the Coordinator of the Supreme Court Mediation Center.

The Mediator shall submit a report to this Court on conclusion of the proceedings.

List thereafter.

(SHIPRA NARANG)  
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)  
ASSISTANT REGISTRAR